

12.00 hrs.

PAPERS LAID ON THE TABLE

Title: Papers laid on the Table by members/Ministers.

MR. SPEAKER: Now, we will take up Papers to be laid on the Table.

...(Interruptions)

MR. SPEAKER: Hon. Members, there are rules and procedures. You should know that your matters will be taken up only after Papers are laid on the Table of the House. So, it is no good raising your hands.

Item no. 4, Shri Suresh Pachauri.

MD. SALIM (CALCUTTA – NORTH EAST): Sir, item no. 4 is listed against Shri Suresh Pachauri's name. He is going to lay the Papers relating to the Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2003 published in Notification No. G.S.R. 422 in the Gazette of India dated the 13th December, 2003. He is laying these Papers today, after three Sessions, without giving any reason for the delay. The practice of the Government is that, if there are delays, the Minister should come out with the reasons when laying the Papers. Why is he laying the Papers after a delay of one year?

MR. SPEAKER: I think the question is justified. Mr. Minister, give the reason as to why 2003 year Papers are being laid now.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHAURI): Sir, as far as the reasons for delay in relation to the laying of Papers of Notification under sub-section (2) of section 3 of the All India Services Act, 1951 are concerned, I would like to mention over here that various meetings were conducted in this connection. As you know, Sir, only last time I got to know the position in this regard. Therefore, I am seeking your kind permission to lay the Papers on the Table of the House.

SHRI MD. SALIM : Sir, let the Minister come out with the reasons. This is not the reason. Next time he should come out with the reason.

MR. SPEAKER: It had not come to his notice earlier.

SHRI SURESH PACHAURI: As far as the reasons for delay are concerned, with your kind permission, I would submit the reasons for the same on the Table of the House.

MR. SPEAKER: I would request all the hon. Ministers to take note of this fact that if there are delays, they should come out with some explanation.

SHRI SURESH PACHAURI: I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

(i) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2003 published in Notification No. G.S.R. 422 in Gazette of India dated the 13th December, 2003.

(ii) The Indian Police Service (Pay) Third Amendment Rules, 2003 published in Notification No. G.S.R. 423 in Gazette of India dated the 13th December, 2003.

(iii) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 2003 published in Notification No. G.S.R. 424 in Gazette of India dated the 13th December, 2003.

(iv) The Indian Police Service (Pay) Seventh Amendment Rules, 2003 published in Notification No. G.S.R. 425 in Gazette of India dated the 13th December, 2003.

(v) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 2003 published in Notification No. G.S.R. 426 in Gazette of India dated the 13th December, 2003.

(vi) The Indian Police Service (Pay) Fourth Amendment Rules, 2003 published in Notification No. G.S.R. 427 in Gazette of India dated the 13th December, 2003.

(vii) The Indian Police Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2003 published in

Notification No. G.S.R. 428 in Gazette of India dated the 13th December, 2003.

(viii) The Indian Police Service (Pay) Sixth Amendment Rules, 2003 published in Notification No. G.S.R. 429 in Gazette of India dated the 13th December, 2003.

(ix) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 2003 published in Notification No. G.S.R. 430 in Gazette of India dated the 13th December, 2003.

(x) The Indian Police Service (Pay) Eighth Amendment Rules, 2003 published in Notification No. G.S.R. 431 in Gazette of India dated the 13th December, 2003.

(xi) The Indian Police Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 2003 published in Notification No. G.S.R. 432 in Gazette of India dated the 13th December, 2003.

(xii) The Indian Police Service (Pay) Fifth Amendment Rules, 2003 published in Notification No. G.S.R. 433 in Gazette of India dated the 13th December, 2003.

(Placed in the Library. See No. LT. 726/04)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI BIJOY HANDIQUE): Sir, I beg to lay on the Table:-

A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution: -

(1) The Prevention of Terrorism (Repeal) Ordinance, 2004 (No. 1 of 2004), promulgated by the President on the 21st September, 2004.

(Placed in the Library. See No. LT. 727/04)

(2) The Unlawful Activities (Prevention) Amendment Ordinance, 2004 (No. 2 of 2004), promulgated by the President on the 21st September, 2004 together with a corrigendum thereto (in English version only) published in Notification No 32 in Gazette of India dated the 24th September, 2004.

(Placed in the Library. See No. LT. 728/04)

(3) The Banking Regulation (Amendment) and Miscellaneous Provisions Ordinance, 2004 (No. 3 of 2004), promulgated by the President on the 24th September, 2004.

(Placed in the Library. See No. LT. 729/04)

(4) The Securities Laws (Amendment) Ordinance, 2004 (No. 4 of 2004), promulgated by the President on the 12th October, 2004.

(Placed in the Library. See No.LT. 730/04)

(5) The Enforcement of Security Interest and Recovery of Debts Laws (Amendment) Ordinance, 2004 (No. 5 of 2004), promulgated by the President on the 11th November, 2004.

(Placed in the Library. See No.LT. 731/04)

(6) The National Commission for Minority Educational Institutions Ordinance, 2004 (No. 6 of 2004), promulgated by the President on the 11th November, 2004.

(Placed in the Library. See No.LT. 732/04)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS & INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): I beg to lay on the Table the Indoor Use of low power Equipment in the frequency band 2.4 GHz to 2.4835 GHz (Exemption from Licensing Requirement) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 542 (E) in Gazette of India dated the 25th August, 2004, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

(Placed in the Library. See No.LT. 733/04)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT & HIGHWAYS (SHRI K.H.

MUNIYAPPA): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

(i) S.O. 1096 (E) published in Gazette of India dated the 24th September, 2003, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Punjab.

(ii) S.O. 760 (E) published in Gazette of India dated the 2nd July, 2004, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Madurai to Kanniyakumari Section) in Kanniyakumari district in the state of Tamil Nadu.

(iii) S.O. 802 (E) published in Gazette of India dated the 8th July, 2004, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Tindivanam-Villupuram-Trichy Section) in the State of Tamil Nadu.

(iv) S.O. 803 (E) published in Gazette of India dated the 8th July, 2004, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45B (Trichy-Viralimalai-Madurai Section) in the state of Tamil Nadu.

(v) S.O. 810 (E) published in Gazette of India dated the 13th July, 2004, authorising the Special Land Acquisition Officer, National Highways, Bangalore, Karnataka as competent authority to acquire land for widening of National Highway No. 7 (Hyderabad Bangalore Section).

(vi) S.O. 883 (E) published in Gazette of India dated the 3rd August, 2004, regarding acquisition of land for building (Re-alignment on four lanes) of National Highway No. 79 (Gulabpura to Station Nagar) in the State of Tamil Nadu.

(vii) S.O. 886 (E) published in Gazette of India dated the 5th August, 2004, making further amendment in the Notification No. S.R.O. 1181 dated the 4th April, 1957.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (1) above.

(Placed in the Library. See No.LT. 734/04)

(3) A copy of the Notification No. S.O. 887 (E) (Hindi and English versions) published in Gazette of India dated the 5th August, 2004, regarding entrustment of stretch of National Highway No. 9 to National Highways Authority of India, issued under section 11 of the National Highways Authority of India Act, 1988.

(Placed in the Library. See No.LT. 735/04)

(4) A copy of the Central Motor Vehicles (Third Amendment) Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 513 (E) in Gazette of India dated the 10th August, 2004 under sub-section (4) of section 212 of the Motor Vehicles Act, 1988, together with an Explanatory Memorandum.

(Placed in the Library. See No.LT. 736/04)
